

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 303  
IB-788/ND/2020

**IN THE MATTER OF:**  
Mrs. Parveen Chawla

...PETITIONER

Vs.

M/s. MCF Finlease Pvt. Ltd.

...RESPONDENT

**Section**

Under Section 9 of IBC

Order delivered on 25.11.2020  
(Virtual Hearing)

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Ritesh Singh, Advocate.  
For the Respondent/ Corporate-debtor :Mr. Alok Kumar, Ms. Somya  
Yadava, Ms. Drishti Harpalani, Mr.  
Uday Arora, Advocates.

**ORDER**

Heard the submissions made by the counsel for the operational creditor as well as counsel for the corporate debtor. Ld. Counsel for the operational creditor has prayed for 3 days' time to establish how the petition is maintainable against the corporate debtor. The time prayed for is granted. Post the matter to 16<sup>th</sup> December, 2020.

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(V.K. Subburaj)  
Member (T)

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(P.S.N. Prasad)  
Member (J)